

STATEMENT

Names of companies manufacturing regular Viscose Staple Fibre and High Viscosity Manomer fiber are use under:-

Regular Viscose

1. M/s Grasim Industries Ltd.
2. M/s South India Viscose Ltd.

High Viscosity Manomer

1. M/s Century Rayon.
2. M/s Grasim Industries.
3. M/s Tungbhadra Fibre Ltd.

Manufacture of H.W.M. Fibre has been discontinued since December, 1988. The selling price of V.S.F. was Rs. 38.63 par kg. during January, 1990.

Implementation of Award of National Industrial Tribunal for RRBs

1382. SHRI BHOGENDRA JHA: Will the Minister of FINANCE be pleased to state:

(a) the specific recommendations in the Award of the National Industrial Tribunal for Regional Rural Banks given on 30.4.1990;

(b) whether all the recommendations of the award have been implemented after acceptance of the Award by the Government;

(c) if so, the details thereof; and

(d) if not, the reasons for delay and the time frame for full implementation of the Award?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (d). The

main features of the Award of the National Industrial Tribunal for Regional Rural Banks (RRBs) given on 30.4.1990 are as follows:-

- (i) Before 1.9.1987 the employees of the RRBs should be given pay, allowances and benefits to which the employees of the State Government are entitled.
- (ii) With effect from 1.9.1987, the officers and employees of the RRBs should get the same pay, allowances and other benefits as are payable to their counter parts in the sponsor banks.
- (iii) Government may decide the actual equation of posts and consequent fixation of new scales of pay, allowances and other benefits admissible to the officers and employees of the RRBs. Government orders allowing sponsor bank pay scales for equated posts, based on the recommendations of the Equation Committee appointed by Government have been issued on 22nd February, 1991. The RRBs have been advised to pay arrears of pay and allowances consequent to the re-fixation of pay in the new pay scale w.e.f. 1.1.1991. The total financial implications of payment of arrears for the period prior to 1.1.1991 have been estimated at about Rs. 200 crores. Since RRBs do not have funds of this order to make the payments, the mechanism for the payment of arrears are being worked out by NABARD, RBI and Gov-

ement. A Working Group has been constituted in NABARD to frame service rules, finalise promotion policy and also attend to other matters arising out of the implementation of the Award of the National Industrial Tribunal.

**Violation of Company Law by
M/s. Mohan Meakin Ltd.**

1383. SHRI TARA CHAND KHANDELWAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Company Law Board has received any complaint against M/s. Mohan Meakin Limited for mismanagement as well as violation of Company Law;

(b) if so, the details thereof;

(c) whether any action has been taken by the Government in this regard; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (d). The Company Law Board has intimated that it has not received a complaint against M/s. Mohan Meakin Limited. However, the Government has made a reference to the Company Law Board under Section 408(1) of the Companies Act, 1956 in the light of certain points noticed during inspection of the books of the Company and the matter is sub-judice before the Company Law Board, which is a quasi-judicial authority.

**Opening of New Branches of Primary
Urban Cooperative Banks.**

1384. SHRI RAM KAPSE: Will the Minister of FINANCE be pleased to state:

(a) the number of Primary Urban Cooperative Banks in the country;

(b) the number of new branches allocated during the Seventh Plan period;

(c) whether the Reserve Banks of India had invited proposals for new branches from the Primary Urban Cooperative Banks in April, 1991 for the years 1991-92 to 1993-94;

(d) if so, the policy of the Government in this regard; and

(e) the number of branches likely to be opened during the above period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) As at the end of October, 1991, 1351 Primary Urban Co-operative Banks were functioning in the country.

(b) During the branch expansion programme for Seventh Plan (1985-90), 344 Urban Co-operative banks were allotted 395 branches.

(c) to (e). The Reserve Bank of India (RBI) had asked Primary Urban Co-operative Banks to submit proposals for opening of branches during 1991-92 to 1993-94 by 30th April, 1991. RBI's policy in this regard is to grant need based branches which are viable and comply with RBI discipline. The proposals submitted by Urban Co-operative Banks will be scrutinised by RBI and based on the prescribed eligibility criteria and the established need of a new bank office at the centre, the branches will be allotted.